(e) if so, the details thereof and the steps taken/being taken by Government to extend the benefits of social security to workers engaged in these sectors?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) Estimates of employment and unemployment are obtained through labour force surveys conducted by National Sample Survey office (NSSO). As per the NSSO survey results, the estimated number of workers was 45.91 crore in 2004-05 and 47.41 crore in 2011-12. The sector wise distribution of these workers is given below:

(Figures in %)

Workforce by Major sectors	2004-05	2009-10	2011-12
Primary	58.44	53.15	48.90
Secondary	18.18	21.48	24.25
Tertiary	23.38	25.37	26.85

(d) and (e) The Government has enacted the legislations for the construction workers like The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and The Building and Other Construction Workers' Welfare Cess, Act, 1996. Further, to provide social security to unorganized workers the Government has also enacted the "Unorganised Workers' Social Security Act, 2008". As per the act, Central Government is mandated to formulate and notify, from time to time, suitable welfare schemes for unorganised workers on matters relating to (a) life and disability cover, (b) health and maternity benefits, (c) old age protection and (d) any other benefit as may be determined by the Government for unorganized workers. Unorganised Workers' Social Security Act, schedule I lists the following schemes as welfare schemes for unorganised workers are (1) Indira Gandhi National Old Age Pension Scheme (2) National Family Benefit Scheme (3) Janani Suraksha Yojana (4) Handloom Weavers' Comprehensive Welfare Scheme (5) Handicraft Artisans' Comprehensive Welfare Scheme (6) National Scheme for Welfare of Fishermen and Training and Extension (7) Janshree Bima Yojana and Aam Admi Bima Yojana (8) Rashtriya Swasthya Bima Yojana.

Establishment of new medical colleges by ESIC

†2648. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Employees' State Insurance Corporation (ESIC) has proposed for establishment of new medical colleges in different parts of the country including rural/scheduled areas;

†Original notice of the question was received in Hindi.

(b) if so, the details thereof and the places identified State/UT-wise for the same; and

(c) the details of all the pending demands with Government received from each State and by when the action is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) The Employees' State Insurance Corporation (ESIC) has, *inter-alia*, decided in its 165th meeting held on 7.4.2015 that ESIC will not set up any other medical college or new Medical Education Institution in future. The status of already approved medical college under construction is given in Statement.

Statement

The State/UT-wise list of ESIC medical college projects under construction

Sl. No.	States	Medical College	Status
1.	Andhra Pradesh	Sanath Nagar, Hyderabad	State government has expressed its inability to take over the Medical College. To be run by ESIC.
2.	Bihar	Bihta, Patna	Decision has been taken to transfer to State Government.
3.	Delhi	Basaidarapur, New Delhi	Decision has been taken to convert into Centre for Excellence for providing super-specialty treatment.
4.	Haryana	Faridabad	State Government has expressed its inability to take over the Medical College. To be run by ESIC.
5.	Himachal Pradesh	Mandi	Decision has been taken to transfer to State Government.
6.	Karnataka	Rajajinagar, Bangalore	Run by ESIC of its own.
		Gulbarga	Run by ESIC of its own.
7.	Kerala	Paripally Kollam	Decision has been taken to transfer to State Government.
8.	Rajasthan	Alwar	Under construction.

Sl. No.	States	Medical College	Status
9.	Tamil Nadu	K. K. Nagar, Chennai	Run by ESIC of its own.
		Coimbatore	Decision has been taken to transfer to State Government.
10.	West Bengal	Joka, Kolkata	Run by ESIC of its own.

Daily wages for unskilled physically challenged labourers

2649. SHRI ANUBHAV MOHANTY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is any separate law governing the provision for earning daily wages for the unskilled physically challenged labourers;

(b) if so, the details thereof; and

(c) if not, whether the Ministry would consider bringing in such law for the benefit of the unskilled physically challenged labourers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) Under the provisions of the Minimum Wages Act, 1948, both the Central and State Governments are the appropriate Government to fix, review and revise the minimum wages for different categories of workers employed in the schedule under their respective jurisdictions. No separate wages are fixed for physically challenged labourers under the Act.

Indian labour conference

2650. SHRI D. RAJA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the 46th Indian Labour Conference (ILC) was held in Delhi on July 20 and 21, 2015; and

(b) if so, the details of the discussion that took place and the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Yes, Sir. The 46th Session of the Indian Labour Conference (ILC) was held in New Delhi from 20-21 July, 2015. The ILC deliberated upon the following five agenda items: